

में थे। आप जानते हैं इनमें 14 आदीमयों को जिन्हा जला दिया गया-6 और ते हीर-जनौं की और 4 बच्चे दो-दो साल के। (व्यवधान) इसमें किसी पर दोष देने की बात नहीं है लेकिन इस तरह की घटनायें सारे देश में हो रही हैं। जभी आंध्र प्रदेश में एक कमटी ने जाकर एक हफ्ते का दौरा किया और उसने कहा कि इस तरह को सैकड़ों घटनायें हो रही हैं। (व्यवधान) हमने एक कामरोंको प्रस्ताव दिया है। (व्यवधान)

MR. SPEAKER: Now, you have to listen to me. Please take your seats.

(Interruptions)\*

MR. SPEAKER: I know the feelings of the House. There was a Starred Question on this.

SHRI INDRAJIT GUPTA: Two questions, not one. But can we have a discussion on that?

एक घंटे तक जवाब दिए मंत्री ने।  
(व्यवधान)

MR. SPEAKER: We can take it as another Motion. We can have a discussion on that. I will consider it in the Business Advisory Committee. I will hear the Government side as well as your side. You can bring forward another motion.

(Interruptions)

SHRI JYOTIRMOY BOSU: Sir, I have a point to make. There is a specific procedure. Is it not a specific urgent matter? Under Rule 358, it is mentioned.....(Interruptions)

MR. SPEAKER: Please sit down. We will discuss it. You will have ample time during the Budget discussion and if it is necessary we will include it in the agenda of the Business Advisory Committee.

(Interruptions)

MR. SPEAKER: We have a number of call attention motions on this subject.

SHRI JYOTIRMOY BOSU: Do not trample over the rules.

MR. SPEAKER: We will not.

SHRI JYOTIRMOY BOSU: The rules are clear on the subject.

MR. SPEAKER: I know that... (Interruptions). They are also agitated and you are also agitated.

SHRI JYOTIRMOY BOSU: You disallowed the price rise question yesterday; you are disallowing the question of Harijans today.

MR. SPEAKER: The budget is there; you can discuss it.

(Interruptions)

MR. SPEAKER: I have heard you. I will discuss it in the Business Advisory Committee. What more can I do?

(Interruptions)\*

MR. SPEAKER: Nothing to be recorded without my permission. Papers to be laid.

(Interruptions)\*

MR. SPEAKER: If there are interruptions, it will be expunged.

12.12 hrs.

#### PAPERS LAID ON THE TABLE

#### NOTIFICATION UNDER SEAWARD ARTILLERY ACT

THE PRIME MINISTER (SHRI-MATI INDRA GANDHI): I beg to lay on the Table a copy of Notification No. SRO 1 (Hindi and English versions) published in Gazette of India dated the 9th January, 1980 regarding delegation of powers to Coastal State Governments and Union Territories under section 3 of the Seaward Artillery Act, 1949 for carry-

ing out Seaward Artillery Practice, under section 9 of the said Act. [Placed in Library. See No. LT-370/80.]

**AUDITED ACCOUNTS OF CENTRAL SILK BOARD FOR 1977-78, ANNUAL REPORTS OF NATIONAL INSTITUTE OF DESIGN, AHMEDABAD, AND NATIONAL PRODUCTIVITY COUNCIL, NOTIFICATIONS UNDER CENTRAL SILK BOARD ACT, INDUSTRIES (DEVELOPMENT AND REGULATION) ACT, ANNUAL REPORTS ETC. OF BHARAT HEAVY ELECTRICALS LTD., AND INSTRUMENTATION LTD., KOTA, FOR 1978-79 AND ANNUAL REPORT OF SMALL INDUSTRY EXTENSION TRAINING INSTITUTE, HYDERABAD FOR 1978-79.**

**THE MINISTER OF FINANCE AND INDUSTRY (SHRI R. VENKATARAMAN):** I beg to lay on the Table:—

(1) A copy of the Audited Accounts (Hindi and English versions) of the Central Silk Board for the year 1977-78, under sub-section (4) of Section 12 of the Central Silk Board Act, 1948. [Placed in Library. See No. LT-371/80.]

(2) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design, Ahmedabad, for the year 1978-79. [Placed in Library. See No. LT-372/80.]

(3) A copy of the Annual Report (Hindi and English versions) of the National Productivity Council, New Delhi, for the year 1978-79. [Placed in Library. See No. LT-373/80.]

(4) A copy of the Central Silk Board (Research and Service Stations) Consolidated Recruitment (Amendment) Rules, 1979 (Hindi and English versions) published in Notification No. GSR 479 in Gazette of India dated the 31st March, 1979,

under sub-section (3) of Section 13 of the Central Silk Board Act, 1948. [Placed in Library. See No. LT-374/80.]

(5) A copy of the Scheduled Industries (Submission of Production Returns) Rules, 1979 (Hindi and English versions) published in Notification No. S.O. 328 (E) in Gazette of India dated the 31st May, 1979, under sub-section (4) of Section 30 of the Industries Development and Regulation) Act, 1951. [Placed in Library. See No. LT-375/80.]

(6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619 A of the Companies Act, 1956:—

(a) (i) Annual Report of the Bharat Heavy Electricals Limited for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(ii) A statement regarding Review on the working of the Bharat Heavy Electricals Limited for the year 1978-79. [Placed in Library. See No. LT-376/80.]

(b) (i) Review by the Government on the working of the Instrumentation Limited Kota, for the year 1978-79.

(ii) Annual Report of the Instrumentation Limited, Kota, for the year 1978-79 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-377/80]

(7) A copy of the Annual Report (Hindi\* version) of the Small Industry Extension Training Institute, Hyderabad, for the year 1978-79. [Placed in Library. See No. LT-378/80.]

\*English version of the Report was laid on the Table on the 30th January, 1980.